

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

RA No. 178/90 in  
O.A. No. 184/90  
T.A. No. 199

DATE OF DECISION 27.5.1991

Ganga Ram & another

*3b*  
Petitioner Applicants

Advocate for the Petitioner(s)

Versus  
Union of India & ors.

Respondents

Advocate for the Respondent(s)

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The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K.CHAKRAVORTY, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

ORDER

( ORDER PASSED IN CIRCULATION BY HON'BLE  
MR. D.K.CHAKRAVORTY, MEMBER)

This application has been filed by the Respondents-  
Railways for review of our judgement dated 12.10.1990 in  
RA Nos.184/90, 273/90 & 851/90 whereby the question of  
jurisdiction of this Tribunal to adjudicate upon cases  
relating to cancellation of allotment of Government  
accommodation, eviction and other action under the  
Public Premises(Eviction of Unauthorised Occupants) Act,  
1971 was referred to the Hon'ble Chairman to constitute  
a Larger Bench.

2. The Full Bench has delivered its decision by  
dated 13.2.1991  
judgement/in Shri Ganga Ram & another Vs. Union of India  
& others( ATJ 1991(1) 484) wherein it has been held that  
the Tribunal continues to have jurisdiction in accordance  
with the decision of the Full Bench in Rasila Ram's case

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to adjudicate upon the cases relating to eviction from Government quarters under the P.P. Act.

3. On careful consideration of the grounds raised in the Review Application, we are of the opinion that there is no error apparent on the face of the judgement, nor have the Respondents-Railways brought out any new facts warranting a review of our judgement. In the facts and circumstances, we do not find any merit in this Review Application which is accordingly dismissed. However, the Original Application will be heard on merits in its turn. Let a copy of this order be placed in the case file.

(Signature)  
(D.K.CHAKRAVORTY)

MEMBER (A)

(Signature)  
(P.K.KARTHA)  
VICE CHAIRMAN (J)